

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SOUBHAGYALAXMI FOODS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Soubhagyalaxmi Foods Pvt. Ltd.
2.	Date of incorporation of corporate debtor	20.10.1995
3.	Authority under which corporate debtor is incorporated / registered	RoC- Gwalior
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51211MP1995PTC010080
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Chhipaner Road, Harda, (M.P.) PIN-461331
6.	Insolvency commencement date in respect of corporate debtor	04.12.2020 (Being the date of order passed by Hon'ble NCLT Court, Indore Bench Ahmedabad.
7.	Estimated date of closure of insolvency resolution process	02.06.2021 (Being 180 days from the Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: CA Mangesh Vitthal Kekre Reg. No.-IBBI/IPA-001/IP-P00539/2017-18/10964
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: 607, Chetak Centre, RNT Marg Indore (MP) - 452001 Contact No.: 0731-2517496/97, 9826460225 Email: ca.mangesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 607, Chetak Centre, RNT Marg Indore (MP) - 452001 Contact No.: 0731-2517496/97, 9826460225 Email: ip.slfoods@mvkirp.com
11.	Last date for submission of claims	28.12.2020 (Being 14 days from 14 th December, 2020 i.e. the date of receipt of the said order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A)(B)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link- the relevant form can be downloaded from: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Soubhagyalaxmi Foods Private Limited on 14th Decemebr,2020

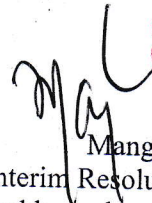
The creditors of Soubhagyalaxmi Foods Private Limited are hereby called upon to submit their claims with proof on or before 28th of December, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date : 17th December, 2020
Place: Indore



Mangesh Vitthal Kekre
Interim Resolution Professional
In the matter of Soubhagyalaxmi Foods Pvt. Ltd.
Reg. No.-IBBI/IPA-001/IP-P00539/2017-18/10964